

Four copies of
final order
dt. 26.6.03 issued
to counsel for
both sides and
to all parties.

DS
8/7/03

DK
S-10
S-10 (3)

Order dated 26.6.2003

None appeared for the applicant when called
nor did the applicant appear in person. No request has
also been made on behalf of the applicant seeking an
adjournment. In this year-old case of 1998, pleadings
have been completed long ago, but the case is pending
because of non-prosecution. In view of this, we
dismiss this C.A. for default. Shri Ashok Mehanty, learned
Sr. Counsel is present and heard.

Inform the parties.

Pushpa
VICE CHAIRMAN 24

J
MEMBER (JUDICIAL)